

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**36. C.P. (IB)/741(MB)2023**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 24.04.2024**

**NAME OF THE PARTIES: Small Industries Development Bank Of  
India**

**V/s**

**Pravin Babulal Rathod**

**Section: 95(1) of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

Adv. Narendra Singh appeared for the Petitioner. Adv. Akash Agrawal appeared for the Respondent. Counsel for the Respondent seeks more time to file reply against the IRP report. Time granted. Let the same be filed within a period of two weeks, failing which, the right to file reply/objections shall be forfeited. List the matter on **14.05.2024** for final hearing.

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**

24.04.2024  
Sushil

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**